

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 21st day of November Two Thousand And Seventeen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

C.P./310/52/2017
in
O.A./310/00895/2015

K. Hemavathy,
W/o. Subramani,
No.124/68, Vanniyar Street,
Choolaimedu,
Chennai-600 094.Applicant

(By Advocate : M/s. R. Malaichamy)

VS.

1. Shri C. Viswanath,
The Secretary, Ministry of Personnel
Public Grievances and Pensions,
Department of Pensions and
Pensioners Welfare,
3rd Floor, Lok Nayak Bhavan,
Khan Market,
New Delhi- 110 003;
2. Shri B.V. Sudhakar,
The Secretary,
Department of Posts,
Sansad Marg, Dak Bhavan,
New Delhi- 110 011;
3. Shri Sampath,
Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai- 600 002;
4. Mr. Mohan Rangam,
Senior Superintendent,
Railway Mail Service,
Chennai Sorting Division,
Chennai- 600 008;
5. Mr. Santhanaraj,
Head Record Officer,
Chennai Sorting Division,
Chennai- 600 008.Respondents

(By Advocate: Dr. G. Krishnamurthy)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The applicant has filed this C.P. against the respondents alleging wilful disobedience of the order dated 26.10.2016 passed by this Tribunal in O.A. 895/2015. Notice was issued to the respondents.

2. When the Contempt Petition is taken up for hearing, Dr. G. Krishnamurthy, Learned Standing Counsel for the respondents produces a copy of the order of the Hon'ble High Court in W.P.28647/2017 dated 09.11.2017, copy of which may be placed on record, and submits that the Hon'ble High Court had granted status quo in the matter. Learned counsel for the applicant submits that in view of the order of the Hon'ble High Court granting status quo in the matter, the C.P. may be closed.

3. Accordingly, the C.P. is closed. Notices are discharged.